

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 614/99

Thursday the 3rd day of June 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

J. Vijayalakshmi Amma
W/o Muraleedhara Kaimal
E.D.Packer
Karthikapalli Sub Post Office
Karuvatta North P.O.
Haripad.

...Applicant

(By advocate Mr M.R.Sudheendran)

Versus

1. The Sub Divisional Inspector
of Post Offices, Kayamkulam. ...Respondent

(By advocate Mr Govind K. Bharathan, SCGSC(rep)

The application having been heard on 3rd June 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant working as E.D.Packer, Karthikapalli
Sub Post Office, coming to know of a vacancy of E.D.Stamp
Vendor in the same office made a representation on 21.7.98
to the respondent to consider her appointment by transfer
on that post. No decision has yet been taken as the vacancy
would arise only on 8.6.99. However, apprehending that
the respondent is likely to fill up the vacancy without
considering the applicant's request for transfer, the applicant
has filed this application for a declaration that she is
entitled to be considered for appointment by transfer as
E.D.S.V., Karthikapalli Post Office and for a direction to
the respondent to consider her candidature for appointment
to the post which would arise on 8.6.99.

2. When the application came up for hearing today,
learned counsel on either side stated that the question

involving transfer of an ED agent to another ED post has been decided by the Tribunal in OA 45/98 and this application may be disposed of with a direction to the respondent to consider A-1 representation of the applicant dated 21.7.98 keeping in mind the decision in OA 45/98 and other rules and instructions in the matter including Annexure A-2 and to give the applicant an appropriate reply within 2 months keeping in abeyance the recruitment to the post of E.D.S.V., Karthikapalli till a decision is communicated to the applicant.

3. In the light of the submission by the learned counsel, the application is disposed of directing the respondent to consider the request of the applicant made in Annexure A-1 for transfer as E.D. Stamp Vendor, Karthikapalli in the light of the decision of the Tribunal in OA 45/98 and other rules and instructions in the matter including Annexure A-2 and to give the applicant an appropriate reply as early as possible but at any rate within two months from the date of receipt of a copy of this order and that recruitment to the post of EDSV, Karthikapally, the vacancy of which would arise on 8.6.99 shall be kept in abeyance till a decision on the representation is communicated to her. There is no order as to costs.

Dated 3rd June 1999.



(A.V. HARIDASAN)
VICE CHAIRMAN

aa.

Annexures referred to in the order:

- A-1: True copy of the representation along with its English translation dated 21.7.98 submitted by the applicant to the respondent.
- A-2: True copy of the letter No.17-60/95-ED&TRG dated 29.8.98 issued by the Asst. Director General (ED&TRG) Dept. of Post., New Delhi.